NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

C.P. (IB)/757(MB)2023

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: BANK OF BARODA V/s C. MAHENDRA EXPORTS LIMITED

SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Harish K Raman, Ld. Counsel for the Financial Creditor present. Mr. Ashish Pyasi, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor submits that they have filed an appeal before the Hon'ble NCLAT challenging the order dated 26.06.2024, wherein the Bench has directed to place on record its annual report for the financial year 2014-15 as was revealed from the winding up order passed by Hon'ble Bombay High Court that such annual report exists.
3. Ld. Counsel for the Corporate Debtor further informed that the matter has been mentioned before the Hon'ble NCLAT and the Bench has directed the matter will be taken up in due course.
4. Accordingly, the matter is stand over to **29.07.2024** for further consideration.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/